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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O.A.No.259 of 2010  
Cuttack, this the 14<sup>th</sup> day of May, 2010

Pradipta Ch. Pusti .... Applicant  
-Versus-  
Union of India & Ors. .... Respondents

C O R A M:

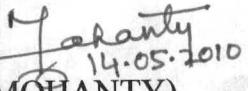
THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN  
A N D

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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As it appears from the record, being unsuccessful in the examination conducted for promotion from JTO (C) to SDE (C), applicant submitted representation under Annexure-3 dated 10<sup>th</sup> February, 2010 claiming revaluation of his answer sheets of the examination. Alleging no action on his representation, applicant has approached this Tribunal in the present Original Application seeking direction to the respondents to reevaluate his answer sheets. Having heard Learned Counsel for the Applicant and Mr. S.B.Jena, Learned ASC for the Union of India (on whom copy of this OA has been served) and as agreed to by Learned Counsel for both sides, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to Respondent No.1 (with whom the representation under Annexure-3 is stated to be pending) to consider and dispose of the pending representation (Annexure-3) of the applicant and communicate the result thereof within a reasoned order to the Applicant within a period of 45 days from the date of receipt of this order.

Send copies of this order along with OA to the Respondent No.1 at the cost of the applicant for this purpose, Applicant is directed to furnish the postal requisite within a period of seven days.

  
14.05.2010  
(M.R.MOHANTY)  
VICE-CHAIRMAN

  
(C.R.MOHAPATRA)  
MEMBER (ADMN.)